

State Vs. Devender  
FIR No. 921/15  
Under Sec. 385 IPC r/w 109 CrPC  
PS Krishna Nagar

23.06.2020

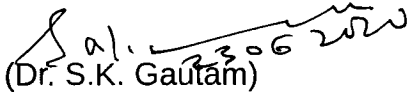
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : None for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

This is an application u/s 360(3) CrPC for consideration and release of applicant/accused by granting him benefit u/s 360 (3) CrPC wherein it is learnt that the applicant/accused has already been convicted and sentenced by this court on 20.06.2020 by awarding sentence to the period already undergone by him with fine of Rs. 25,000/- in default of payment of fine, convict shall further undergo Simple Imprisonment three months for the offence punishable under Section 109 IPC r/w Sec. 385/34 IPC, which has been executed and convict was also apprised of his right of take legal remedy i.e. to approach higher court and take legal assistance at State expenses.

Accordingly, the present application is hereby dismissed being infructuous.

Application be tagged with file and record be consigned to the Record Room.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Sumit Nagar  
FIR No. 391/18  
Under Sec. 307/120B/201/34 IPC  
& 27/54/59 Arms Act  
PS New Ashok Nagar

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Siddharth Singh, Id. counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State with IO SI Arjun  
Sh. M.L. Kalkal, Id. counsel for the complainant.

Report called from jail superintendent regarding conduct and behaviour of applicant and IO too.

Ld. counsel for applicant prayed to grant interim bail u/s 439 CrPC as per the guidelines dated 18.05.2020 issued by high power committee of Hon'ble High Court of Delhi.

It is reported that the jail authority has awarded punishment several times to the applicant/accused for his misconduct as his untoward behaviour in the jail, which is not good.

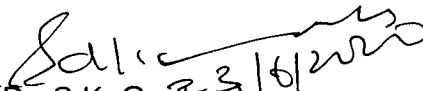
Ld. counsel for the non applicant also placed on record the copy of FIR whereas the present applicant has also intimidated to the complainant and FIR No. 353/19 dated 20.09.2019 u/s 195A/506/34 IPC was registered against him in PS Farsh Bazar. It is also revealed by the complainant's counsel that applicant is the main accused who has committed the crime and actively participated in the said crime, therefore, bail application is strongly opposed.

Heard and perused the record.

Keeping in view the above circumstances as well as the report of jail authority, the present application is not covered under the guidelines of high power committee of Hon'ble High Court of Delhi.

Under the over all circumstances, no ground is made out to incline the prayer made by the applicant/accused and as such, present application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.  
Be tagged with the main case file.

  
(Dr. S.K. Gaftam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Shavez  
FIR No. 167/18  
Under Sec. 395/397/412/120B IPC  
PS Preet Vihar

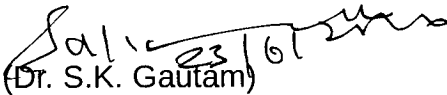
23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : None for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

TCR produced by Ahlmad.

24.06.2020. In the interests of justice, be put up alongwith the TCR on

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

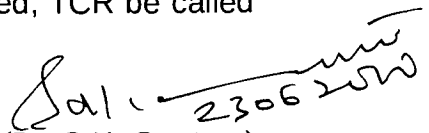
State Vs. Amar Pandit  
FIR No. 26/19  
Under Sec. 364-A IPC  
PS PIA

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Arun Sharma, Id. counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

On request of Id. counsel for the applicant/accused, TCR be called for tomorrow i.e. 24.06.2020.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Ram Balak  
FIR No. 91/2020  
Under Sec. 420/406/120B IPC  
PS Shakarpur

23.06.2020

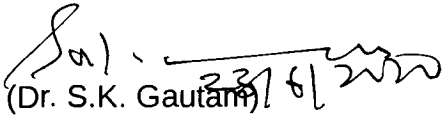
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. R.S. Yadav, Id. counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.  
Sh. Mahesh Sharma, Id. counsel for the complainant alongwith complainant.

During the course of arguments, Id. counsels for parties requested for calling report from IO and TCR as well as to verify the documents of money transactions.

As such, IO be directed to verify the documents regarding the money transactions between the parties and file report by next date of hearing. Both parties are directed to handover the relevant documents to the IO to verify the same. TCR be summoned for next date of hearing.

The matter is adjourned to 25.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Pawan  
FIR No. 08/19  
Under Sec. 394/397 IPC  
PS PIA

23.06.2020

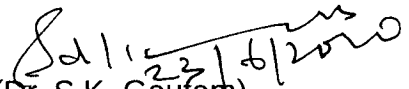
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : None for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Reader of this court has contacted to the counsel for accused telephonically and requested for adjournment.

Report not filed by IO. Issue notice again to the IO to file report regarding past antecedents of applicant/accused by NDOH.

Accordingly, the matter stands adjourned for 25.06.2020.

  
(Dr. S.K. Gauram)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Bharat Ravidas  
FIR No. 123/2020  
Under Sec. 308 IPC  
PS Shakarpur

23.06.2020

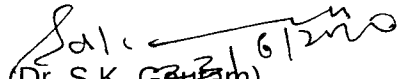
*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. K.K. Singh, counsel for the applicant/accused.  
Injured Sonu Kumar in person.  
Ct. Ravinder, Naib Court for the State.

Report not received from IO. Report received from jail no. 12, Central Jail, Mandoli.

Issue notice to IO to file report regarding past antecedents of applicant/accused by next date of hearing.

As such, the matter is adjourned to 24.06.2020.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

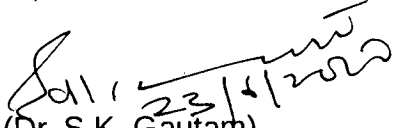
State Vs. Subhash  
FIR No. 315/18  
Under Sec. 394/397/34 IPC  
& 25 Arms Act  
PS Geeta Colony

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Ajay Tyagi, counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

On request of ld. counsel for the applicant/accused, TCR be called for tomorrow i.e. 24.06.2020.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020



State Vs. Asif Ali @ Lambu  
FIR No. 465/17  
Under Sec. 365/302/201/120B/506/34 IPC  
PS New Ashok Nagar

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : None for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

Reply filed by SI Gungan Singh submitting that IO is on leave today and will be available on 26.06.2020. The reply is taken on record.

Medical documents of the applicant/accused be verify by IO by next date of hearing.

Apart from that, report be called from jail superintendent regarding behaviour and conduct of the applicant/accused by next date of hearing. *ETC*

The matter is adjourned to 26.06.2020.

*6/2020*  
*called*

(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Abhishek  
FIR No. 151/18  
Under Sec. 392/397/411/34/120B IPC  
& 25 Arms Act  
PS Shakarpur

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Shiv Kumar, counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

File put up today for modification wherein some sections have not been mentioned in the release warrant nor it was mentioned in the bail application filed by ld. counsel for the applicant/accused.

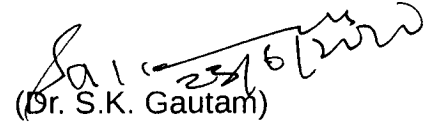
TCR has been received and perused.

In view of the aforesaid submission, section 397 IPC and Section 25 Arms Act be added in the previous order.

With this observation, the application stands disposed off.

Dasti be given.

The application be attached with the main file.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Sandeep  
FIR No. 185/19  
Under Sec. 201/395/511/398/120B/34 IPC  
PS Pandav Nagar

23.06.2020 (12.30 pm) :

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. R.N. Dubey, Id. counsel for the applicant/accused through  
CISCO Webex.  
Ct. Ravinder, Naib Court for the State.  
Sh. Hemant Kumar, Id. counsel for complainant with complainant  
through CISCO Webex.

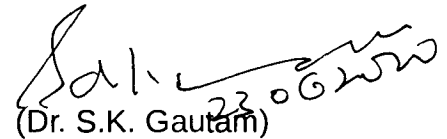
Arguments heard on extension of interim bail application u/s 439 CrPC in pursuance of order dated 19.05.2020 whereas Id. counsel for applicant/accused prayed to extend the interim bail granted on 19.05.2020 to the applicant/accused in pursuance of the order dated 15.05.2020 passed by Hon'ble full bench of Hon'ble High Court of Delhi in W.P.(C) No. 3037/2020 and confirmed the order dated 19.05.2020 making it absolute during the trial. Id. counsel for applicant/accused further submitted that the applicant has fulfilled all the conditions of high power committee as he is in J/C since 17.05.2019 and facing trial in the case wherein the punishment is less than 10 years.

During the arguments, Id. counsel for non-applicant/complainant submitted that the petition for cancellation of interim bail vide order dated 19.05.2020 is listed before Hon'ble High Court of Delhi for 02.07.2020 and further submitted that after 18.06.2020, there is no interim order passed in favour of the applicant/accused nor has surrendered before the authority concerned. It is further argued that the interim bail of co-accused Kamal Singh was granted by taking undue advantage and misrepresented of the facts.

Keeping in view of the above facts and circumstances, since the matter is subjudice before the Hon'ble High Court for cancellation of the interim bail for 02.07.2019 as such, the matter is adjourned for 04.07.2020. Till then, **interim bail continue on same terms and conditions.**

Now the matter is put up on 04.07.2020.

TCR be summoned on the next date of hearing.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Karambir @ Fauji  
FIR No. 387/19  
Under Sec. 395/397/412/120B/34 IPC  
& 25/27 Arms Act  
PS Geeta Colony

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Hari Shankar, Id. counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

TCR was summoned and perused in view of the submission made by Id. counsel for the applicant/accused.

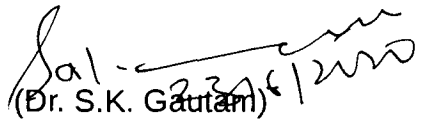
Arguments heard and report perused.

Ld. counsel for applicant/accused prayed to grant interim bail for 45 days to the applicant/accused on the ground of parity. It is also submitted that applicant/accused is behind bars since the day of his arrest and as pandemic is spreading, Id. counsel prayed for interim bail for a period of 45 days to the applicant/accused.

The report was called from IO wherein it is reported that the accused is also involved in one more case. On this, Id. counsel for applicant/accused submitted that the applicant is likely to be acquitted as the matter is pending for final disposal. The medical documents of son of the applicant were also verified by IO wherein it is reported that apart from the applicant/accused, there are other family members to look after the minor child of the applicant and his health is satisfactory. The present application is not covered under the guidelines of Hon'ble High Court, though involvement of applicant in another case FIR no. 11/18 U/s 392/394/395/397/412/120B IPC, PS Madhu Vihar.

Under the over all circumstances, no ground is made out to incline the prayer made by the applicant/accused and as such, present application stands dismissed.

Copy dasti to Id. counsel for the applicant/accused and IO.  
Be tagged with the main case file.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Amanpreet Singh @ Pina  
FIR No. 32/19  
Under Sec. 302/201/34 IPC  
PS Geeta Colony

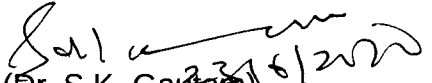
23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Pawan Sagar and Sh. Lalit Sagar, Id. counsels for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

File put up today on an application for supplying the copy of bail order dated 13.03.2020 as the applicant has to approach to the Hon'ble High Court of Delhi which require the copy of said bail order. It is also argued that the said order has not been uploaded. As such, P.A. of this court is directed to upload said bail order. *for done*

Accordingly, the application stands disposed of.  
The application be attached with the main file.

  
(Dr. S.K. Gautam)  
ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020

State Vs. Akash Gurde  
FIR No. 151/18  
Under Sec. 392/397/411/34/120B IPC  
& 25 Arms Act  
PS Shakarpur

23.06.2020

*Pursuance to the order no. 3919-39/D&SJ (East)/KKD/Delhi dated 15.06.2020, present application has been put up before the undersigned.*

Present : Sh. Dinesh Yaduvanshi, counsel for the applicant/accused.  
Ct. Ravinder, Naib Court for the State.

File put up today for modification wherein some sections have not been mentioned in the release warrant nor it was mentioned in the bail application filed by ld. counsel for the applicant/accused.

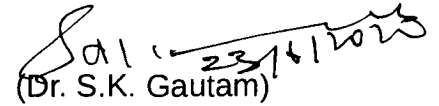
TCR has been received and perused.

In view of the aforesaid submission, Section 25 Arms Act be added in the previous order.

With this observation, the application stands disposed off.

Dasti be given.

The application be attached with the main file.

  
(Dr. S.K. Gautam)

ASJ-03 (East)/Spl. Duty: KKD Courts:  
Delhi: 23.06.2020